

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.304

IA-1526/2021 IA-1843/2020

In

IB-297(ND)/2019

IN THE MATTER OF:

Ms. Divya Sharma

.....APPLICANT/PETITIONER

Vs.

M/s. Efferent Real Estate Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 28.09.2022

CORAM:

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the CoC Members : Adv. Piyush Singh, Adv. Adithya Ramani,
Adv. Riddhi Jain

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **04.10.2022.**



(Madhu Narula)

Court Officer (Court III)